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తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 7] HYDERABAD, TUESDAY, NOVEMBER 25, 2025.

TELANGANA ACTS, ORDINANCES AND REGULATIONS Etc.

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 25th November, 2025 being published under article 348 (3) of the Constitution of India for general information:

TELANGANA ORDINANCE No. 7 OF 2025

Promulgated by the Governor in the Seventy-Sixth Year of the Republic of India.

AN ORDINANCE FURTHER TO AMEND THE TELANGANA (REGULATION OF APPOINTMENTS TO PUBLIC SERVICES AND RATIONALIZATION OF STAFF PATTERN AND PAY STRUCTURE) ACT, 1994.

Whereas, Sri Ande Sri (Ande Yellaiah) born in Rebarthi village of Siddipet district, Telangana, rose from the challenges of being an orphaned shepherd to become a celebrated poet and lyricist. Despite having no formal education, he had an extraordinary talent for capturing the hopes, struggles, and spirit of Telangana's rural and marginalized communities through his poetry. His works, including over 3,000 poems and his composition, "Jaya Jayahe Telangana", played a key role in inspiring and uniting people during the Telangana statehood movement, making him a revered cultural figure whose legacy continues to resonate deeply across the State:

And whereas, his revolutionary poetry and lyrics that became the emotional and cultural voice of the Telangana statehood movement. He inspired millions of people with his powerful verses that articulated the struggles of the marginalized, farmers, and laborers, contributing significantly to Telangana's identity;

And whereas, in pursuance of the decision to adopt a State song that reflects the struggle, glory, the rich cultural heritage, pride, and aspirations of the people of Telangana, the Government of Telangana has adopted the song titled "Jaya Jayahe Telangana" written by Sri Ande Sri as the official State song of Telangana vide G.O.Ms.No.783, General Administration (Poll.B) Department, dated 02.06.2024;

And whereas, to honour the extraordinary legacy of Late Sri Ande Sri, whose invaluable contributions played a pivotal role in Telangana's cultural and social progress, the Government has decided to provide employment to a member of his family. This decision is a timely and humane response to the socio-economic challenges faced by the bereaved family due to his untimely demise. It not only offers vital support but also balances administrative norms with the principles of social justice;

And whereas, this measure ensures recognizing and honoring a revered cultural figure who devoted his life to the unity and advancement of Telangana. By extending this support, the Government of Telangana affirms its commitment to preserving the dignity and welfare of families who have contributed significantly to the State's heritage and identity and it reflects the State's acknowledgment of the enduring impact of Ande Sri's work and legacy, ensuring that his family is cared for in a manner befitting his monumental contributions to Telangana's progress and unity. It has been felt necessary to give statutory backup to such employment:

And whereas, it has been decided to amend the Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994 (Act No.2 of 1994) suitably;

And whereas, it has been decided to give effect to the above decision immediately;

And whereas, the Legislature of the State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

(1) This Ordinance may be called the Telangana (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) (Amendment) Ordinance, 2025.

Short

(2) It shall come into force at once.

Amendment of section 4. Act No.2

of 1994.

2. In the Telangana (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) Act, 1994, in section 4, in sub-section (2), after clause (e), the following clause shall be added, namely,-

"(f) to the appointment to be made in compliance with the decision of Council of Ministers vide resolution C.R.No.426/2025, dated: the 17th day of November, 2025.".

JISHNU DEV VARMA, Governor of Telangana.

B. PAPI REDDY,

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.